

(ख) क्या यह भी सच है कि इससे सरकार को हजारों रुपये की आमदनी होती है ;

(ग) क्या यह भी सच है कि इस वर्ष कुछ नहीं बोया गया, जिससे सरकार को हजारों रुपये की हानि है और उसके क्या कारण हैं ; और

(घ) क्या यह भी सच है कि इसका अन्तर्निहित कारण कर्मचारियों की छंटनी है जो कई वर्षों से काम कर रहे थे और यदि हाँ, तो कर्मचारियों की छंटनी का क्या कारण है ?

साद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) केन्द्रीय आलू अनुसंधान संस्थान, पटना में प्रतिवर्ष ग्रीष्म/वर्षा ऋतु में विभिन्न फसलें, जैसे धान, ज्वार, मक्का, सब्जियाँ, सनई तथा चारे उगाये जाते हैं। किन्तु प्रत्येक फसल के लिये जो भूमि प्रयोग में लाई जाती है, वह हर साल बदलती रहती है।

(ख) जी हाँ।

(ग) जी नहीं। इस वर्ष ग्रीष्म/वर्षा ऋतु में 51.01 एकड़ भूमि में मिन-मिन फसलें बोई गईं।

(घ) जी नहीं। संस्था का कार्य सामयिक है। हमेशा के लिए केवल थोड़े कर्मचारियों को नियुक्त किया जाता है।

मौसम में काम की मात्रा के अनुसार दैनिक मजदूरों को बड़ी संख्या में भर्ती किया जाता है।

Creation of additional posts of Postal Inspectors to deal with Complaints

1666. SHRI D. R. PARMAR : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that due to overload of public complaints, it has been decided to create additional posts of Postal Inspectors to deal with public complaints efficiently in each division ;

(b) if so, whether the Postmaster General, Gujarat Circle has implemented these orders and created additional posts in Divisions of Gujarat Circle ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes, but to give better attention to public complaints and not due to overload.

(b) and (c). Yes. Orders for creation of additional posts of Inspectors of Post Offices (Complaints) as justified have been issued by him.

Rehabilitation of Refugees from East Pakistan

1667. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of refugees migrated from West Pakistan and East Pakistan, separately upto March, 1969 ;

(b) whether it is a fact that the total amount spent for rehabilitation and payment of compensation for the West Pakistan refugees is Rs. 390.57 crores, whereas the number of refugees from East Pakistan being larger in number only Rs. 189.68 crores have been spent for their rehabilitation, and if so, the reasons for this discrimination ;

(c) whether Nehru-Liaquat Pact of 1950 if practically dead and the sale or exchange of the properties of the refugees, although their proprietary right was recognised by the Pact, has become in reality impossible ;

(d) if so, whether the changed situation due to changed policy of the Government of Pakistan necessitates a fresh reappraisal of the issue of giving compensation to the East Pakistan refugees ; and

(e) if so, the steps taken by Government and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The total number of refugees who have been migrated from

West Pakistan and East Pakistan upto March, 1969 is 49.47 'ak's and 0.25 lakhs respectively.

(b) The total amount spent for rehabilitation and payment of compensation for the refugees from West Pakistan upto 31st March, 1969, is Rs. 405.86 crores. Of this amount, Rs. 141.24 crores has been received on account of rent and sale proceeds of evacuee properties. Thus, the Government have spent only Rs. 264.62 crores on the refugees from West Pakistan from their funds. In the case of refugees from East Pakistan, the Government have spent, upto 31st March, 1969, Rs. 304.20 crores. There is no discrimination.

(c), to (e). According to the provisions of Nehru-Liaquat Pact of April, 1950, refugees from East Pakistan retain complete proprietary rights in their immovable property left behind in East Pakistan and they can sell or exchange their property. The Government of Pakistan have, however, not honoured the the Pact in letter and spirit and have made it extremely difficult for the refugees to visit East Pakistan and dispose of their properties. The Government of India, therefore, lodged protests with the Government of Pakistan. It is not possible for the Government of India to pay compensation to the refugees from East Pakistan for their properties left behind for the following amongst other reasons :—

- (i) The properties of the refugees from East Pakistan are governed by the provisions of Nehru-Liaquat Pact of 1950, according to which their proprietary rights subsist in them.
- (ii) There is virtually no evacuee property in the Eastern Zone in India which can form part of any Compensation pool from which compensation can be paid to the refugees.
- (iii) Apart from the financial implications, there will be serious difficulties in verification of claims of the refugees.

Cultivation of Apples in NEFA

1668. SHRI BEDABRATA BARUA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether cultivation of apples has been tried in NEFA ;

(b) whether it is a fact that quality apples can be grown in that area ;

(c) whether any apple orchard has been started in this area ; and

(d) if so, what progress has been achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes—in certain selected localities,

(c) Yes—small orchards have been started.

(d) About fifty acres are under commercial plantation. The earlier trees have commenced bearing and small quantity of fruits are marketed. There is good response from the people to extend area under apple cultivation.

Utilisation of Minor Irrigation Schemes

1669. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that small peasants are not able to take advantage of the minor irrigation schemes like pumping sets etc. ;

(b) if so, whether it is being considered to initiate a drive for forcing irrigation co-operatives and give them special facilities ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) It is true that in some cases small peasants have not been able to make use of the institutional financing from such sources like the Land Development Banks, Agricultural Refinance Corporation etc. for minor irrigation works, because these sources insist on adequate security.